released by the Major Port Trusts and Dock Labour Boards to the Port & Dock workers, employees and officers on schedule. The maximum payment per employee at the rate of 20% will be Rs.6,000/-. This will benefit about 66,000 Port and Dock Workers, employees and Officers and the financial implications will be about Rs. 40. crores. The expenditure on account of PLR shall be met by the Major Port Trusts and Dock Labour Boards from their own resources, without budgetary support from the Government.

श्री उपसभापति : वे स्टेटमेंट दे रहे हैं।...(व्यवधान)... Ahuluwaliaji, you see the record, you see the precedence, how many times...(Interruptions)...

श्री एस.एस. अहलुवालिया (झारखंड) : कमरे में जाकर बोल दिया और आकर खड़े हो गए। यह क्या मतलब हैं?...(व्यवधान)... यह गलत बात है।...(व्यवधान)... यह एक दम गलत बात है।...(व्यवधान)...

श्री वीरेन्द्र भाटिया (उत्तर प्रदेश) : इस पर हमें मौका मिलना चाहिए।...(व्यवधान)...

श्री उपसभापति : आपके क्लैरीफिकेशंस आएंगे...(व्यवधान)... आप क्लैरीफिकेशंस पूछिएगा।...(व्यवधान)...

श्री एस.एस. अहलुवालिया : यह गलत बात है ।...(व्यवधान)...

श्री उपसभापति : गलत बात नही है ।...(व्यवधान)... मंत्री जी, आप ले कर दीजिए । ...(व्यवधान)...

Strike by resident Doctor's in AIIMS, New Delhi

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS): Sir, the resident doctors of All India Institute of Medical Sciences (AIIMS), New Delhi are on strike on the issue of delay in award of degree to the successful students by the Institute. As per the procedure followed, every year a Convocation of AIIMS is required to be held sometime in the month of February when the degrees are awarded to the successful students who must appear in person at the Convocation to receive the degree unless he is permitted to take the degree in absentia. The degrees shall bear signature of President, Director, Dean and the Registrar of AIIMS. The Director, AIIMS, however, Sir, has not organized the Convocation for the last two years. As a special case, considering the requirement of original degrees for students appearing in USMLE, USA, etc. 54 MBBS degrees of 2005 were signed by all concerned to be awarded to the students. Similarly for the year 2006 also 49 MBBS degrees were forwarded by the Director, AIIMS only on 20th August 2007 for my signature as President, AIIMS. These degrees were signed amongst others by one Dr. Sandeep Aggarwal as Registrar of the Institute. Sir, as per the AIIMS Regulations, the appointing authority for Registrar is the Governing Body. Sh. V.P. Gupta was appointed by the competent authority as Registrar in 2002 and he has been functioning since then as Registrar, AIIMS. His continuance in the post of Registrar was also considered by the Governing Body in its meeting held in

January, 2007 and again in May, 2007 and the Governing Body decided that he should continue to function as Registrar. The degrees forwarded by the institute were, however, signed by one Dr. Sandeep Aggarwal who is not Registrar, AIIMS appointed by the Governing Body. I have returned the degrees to the Director, AIIMS for rectifying the mistake at the earliest so that the degrees to the students who require such degree urgently can be issued immediately.

You will appreciate, Sir, any degree signed by an unauthorized person will render the degree illegal and invalid, it is unfortunate that the resident doctors resorted to strike without appreciating my concern for their future. I have instructed the Director, AIIMS to take necessary steps to ensure the strike is called off and the patient care services in the Institute are restored immediately.

My utmost sympathy is with the students who are waiting for award of degrees for more than two years which is primarily due to delay in holding convocation. I have asked the Director, AIIMS to convene the convocation within a period of one month so that pending degrees could be awarded to the students without any further delay.

श्री एस.एस. अहलुवालिया (झारखंड) : यह क्या मतलब हैं?...(व्यवधान)...

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VYALAR RAVI): This is an important statement. Why can't you allow? This is not fair. ...(Interruptions)...

श्री उपसभापति : प्लीज़ बैठिए। आप बैठिए।...(व्यवधान)... मैं रिक्वेस्ट कर रहा हूं।...(व्यवधान)... मैं बोल रहा हूं, मैं रिक्वेस्ट कर रहा हूं, आप बैठिए।...(व्यवधान)... Ahluwaliaji, you see the records, how many times, in this House, the Ministers had, in between a debate, requested the Chair for making statements, and the House had allowed it. ...(Interruptions)... You see the records how many times the Ministers had requested, in between a debate, to make statements, and the House had considered ...(Interruptions)... The Chair has taken the decision, and you are challenging the decision. ...(Interruptions)... Is it fair? ...(Interruptions)... No; no, is it fair or not? ...(Interruptions)... No; no, I can't agree with you. ...(Interruptions)... I have given the permission. ...(Interruptions)... You do whatever you want to do. ...(Interruptions)... यह क्या बात है?...(व्यवधान)... हम कुछ नहीं करते, मैं कुछ नहीं बोल रहा हूं।...(व्यवधान)... आप ज्यादत्ती कर रहे हैं।...(व्यवधान)... आप ज्यादत्ती कर रहे हैं।...(व्यवधान)... ठीक है।...(व्यवधान)... यह अच्छी बात नहीं है।

...(व्यवधान)...

यह कोई तरीका नही है।...(व्यवधान)... यह रिकॉर्ड में नही जाएगा।...(व्यवधान)... रिकॉर्ड में नही जाएगा।...(व्यवधान)... Mr. Ahluwalia, you please go back to your seat....(Interruptions)... I am asking you to go back to your seat. ...(Interruptions)... You are not cooperating with the Chair...(Interruptions)... This is nothing, but politics. ...(Interruptions रिकॉर्ड में नही जाएगा। ...(व्यवधान)...। won't allow the unparlimentary words to go on record. I won't allow the unparlimentary words to go on record...(व्यवधान)... हाउस नही चलाना है तो मत चलाओ।...(व्यवधान)...आपने

ऐसा किया है।...(व्यवधान)... Many a time, you have allowed to make a statements. ...(Interruptions)... I am very sorry, today ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I am sorry ...(Interruptions)... I really feel this is not helping the House to function. It is only to disturb the House ...(Interruptions)... Just because you have taken a decision; just because one person has taken a decision, you are challenging the Chair ...(Interruptions)...

SHRI V. NARAYANASAMY (Puducherry): Sir, they are not allowing the Minister to speak in the House...(Interruptions)... They have no right to say ...(Interruptions)... MR. DEPUTY CHAIRMAN: It will not help ...(Interruptions)... No, you said that ...(Interruptions)... No, what bulldozing ...(Interruptions)... It is not bulldozing ...(Interruptions)... पाणि जी आप जाइए...(व्यवधान)... आप जाइए, प्लीज...(व्यवधान)...(Interruptions). Mr. Narayanasamy...(Interruptions). Because whatever have been said in the Well, it is not on record...(Interruptions)... शणाप्पा जी, आप भी क्यों आ रहे हैं...(व्यवधान)...It has not gone on record ...(Interruptions)... सही नही है...(व्यवधान)... This is not correct ...(Interruptions). Who has not taken the confidence of the Opposition? Who is not taking ...(Interruptions)...

SHRI S.S. AHLUWALIA: Why is the Minister in a hurry? Where is the Minister? Please, call him. Where is the Minister...(*Interruptions*). He has come and gone away. There is convention in the House that Members can seek clarifications . ..(*Interruptions*)...

MR. DEPUTY CHAIRMAN: How many times you see that ...(Interruptions)... I have quoted the precedent. A number of times, the Chair and the House have agreed that, in between, a statement by a Minister can be made...(Interruptions)... It is a practice. Ministers have been requesting and the Chair and the House have unanimously agreed for a statement in between a number of times. And, for that matter, because I allowed it, are you challenging it? ...(Interruptions)... Is it bulldozing? ...(Interruptions)...

SHRI S.S. AHLUWALIA: These are the most important statements. One is about workers; other is about Doctors ...(*Interruptions*)...

श्रीमती माया सिंह (मध्य प्रदेश) : आपने चेयर से बोला है...(व्यवधान)...

श्री उपसभापति : नहीं माया जी...(व्यवधान)... Please, read this statement. You don't know...(Interruptions)... यह ठीक नहीं है...(व्यवधान)... यह बिल्कुल ठीक नहीं है...(व्यवधान)... मैं क्लैरिफिकेशन्स अलाऊ करूंगा...(व्यवधान)... क्या मैं आपकी डिमांड देखकर सब बात करूं...(व्यवधान)...

श्री एस.एस. अहलुवालिया : यह डॉक्टर के भविष्य के बारे में है...(व्यवधान)... वर्कर्स के भविष्य के बारे में हैं...(व्यवधान)... हम कहते हैं अलाऊ करो...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Mr. Ahluwalia, you have a right to seek clarifications. I will allow seeking clarifications...(*Interruptions*)...

SHRI S.S. AHLUWALIA: Sir, the Minister ran away from the House ... (Interruptions)...

श्री उपसभापति : आज नहीं तो कल क्लैरिफिकेशन्स अलाऊ करेंगे...(व्यवधान)...

श्री एस.एस. अहलुवालिया : आज क्यों नही ...(व्यवधान)... Why not today?

MR. DEPUTY CHAIRMAN: See, if you want to disturb, you can disturb; if you want to cooperate, you can cooperate. This is totally ...(Interruptions)... I feel very sorry about the whole episode and it is not correct. I again request the Members to take the seats...(Interruptions)...

SHRI VIRENDRA BHATIA (Uttar Pradesh): This is very serious concern relating to Doctors and this needs a serious debate.

श्री उपसभापति : देखिए, आपने कितनी मर्तबा इस हाउस में, you tell honestly, how many times, the Ministers have made a statement in between when the debate is going on. Just because you have taken a decision that it should be opposed and you are opposing it, and Chair, within his right, has taken a decision ...(Interruptions)... Which matter is not serious? ...(Interruptions)...

SHRI VIRENDRA BHATIA: Sir, this is a very important issue relating to a premier institution, relating to Doctors, teachers ...(*Interruptions*)...

श्रीमती माया सिंह: सर. माननीय मंत्री जी गायब हो गए हैं...(व्यवधान)...

MR. DEPUTY CHAIRMAN: We will allow clarifications on this statement \dots (Interruptions)...

SHRI S.S. AHLUWALIA: We had requested the Chair that it could be taken up at 5.30 p.m. so that clarifications could be sought. You have allowed the Minister to dump the statement and run away.

MR. DEPUTY CHAIRMAN: What are you talking?...(Interruptions). The House has been disturbed. Nothing will go on record.

SHRI S.S. AHLUWALIA:*

SHRI V. NARAYANASAMY: *

MR. DEPUTY CHAIRMAN: Why are you entering into all this? ...(Interruptions)...

SHRI VAYALAR RAVI: Mr. Deputy Chairman, Sir, I want to make a submission. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Nothing will go on record. ...(*Interruptions*)... If Mr. Narayanasamy ...(*Interruptions*)... Anybody calling anybody a * is not a correct

^{*} Not recorded.

thing. If Mr. Narayanasamy withdraws it in the interest of the House, I have no objection. But I cannot ask him because it is not on record. ...(Interruptions)...

SHRI VAYALAR RAVI: With due respect to my old friend, Mr. Ahluwalia, I want to make a submission. ...(Interruptions)...

SHRI V. NARAYANASAMY: *

MR. DEPUTY CHAIRMAN: It is not correct. Don't use it. ... (Interruptions)...

SHRI VIRENDRA BHATIA: *

MR. DEPUTY CHAIRMAN: Don't use it further. ...(Interruptions)...

SHRI V. NARAYANASAMY: *

SHRI S.S. AHLUWALIA: *

MR. DEPUTY CHAIRMAN: No, no. ...(*Interruptions*)... Nobody needs to be a Marshal for me. There are Marshals. ...(*Interruptions*)...

SHRI V. NARAYANASAMY:*

MR. DEPUTY CHAIRMAN: The House is adjourned for fifteen minutes.

The House then adjourned at twelve minutes past five of the clock.

The House re-assembled at thirty minutes past five of the clock,

THE VICE-CHAIRMAN (SHRI PRASANTA CHATERJEE) in the Chair

THE VICE-CHAIRMAN: The Minister will make a statement.

कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (सुरेश पचौरी): मान्यवर, संसदीय कार्य राज्य मंत्री के नाते मुझे उस सदन में भी जाना था और एक मीटिंग स्पीकर साहब के चैम्बर में थी, उस में भी मौजूद रहना था। मेरी अनुपस्थिति में यहाँ जो कुछ अप्रत्याशित हुआ, एक संसदीय कार्य राज्य मंत्री के नाते मैं पूरे सदन की तरफ से उस पर खेद व्यक्त करता हूं और यह अपेक्षा करता हूं कि इस सदन की हमेशा यह परंपरा रही है कि हम किसी भी विषय पर तर्क-वितर्क करें, जिस ढ़ंग से भी करें, लेकिन हम ने हमेशा एक सौहार्दपूर्ण व्यवस्था में सदन भी चलाया है और सदन के बाहर भी व्यवहार किया है। उसी परंपरा को आगे बढ़ाते हुए मैं आप से प्रार्थना करना चाहूंगा कि माननीय मंत्रियों के वक्तव्य को लेकर जो यहां स्थिति निर्मित हुई, मैं ऐसी प्रार्थना करना चाहता हूं कि उस का पटाक्षेप किया जाए और जो भी आप निर्देशन देंगे, उस निर्देशन का पालन करने के लिए मैं आप को आश्वासन देता हूं। हमारे सभी माननीय सदस्य चाहे इधर के हों, उधर के हों, या वहां के हों, उसी वातावरण का निर्माण करेंगे जिस वातावरण में हम लोग हमेशा, हर विषय पर एक सार्थकतापूर्ण बहस करते रहे हैं और बहस में भाग लेते रहे हैं।

^{*} Not recorded.

श्री उपसभापति : थैंक्यू।

श्री एस.एस. अहलुवालिया : उपसभाध्यक्ष महोदय, अभी हाउस adjoum होने के पहले जो कुछ सदन में हुआ, यह दुर्भाग्यजनक स्थिति है। मैं उस के लिए खेद व्यक्त करता हूं। महोदय, खेद इसलिए व्यक्त करता हूं कि इस सदन की, खासकर राज्य सभा की परंपरा रही है कि जब भी कोई मंत्री यहां स्टेटमेंट देते हैं, उस का क्लेरीफिकेशन पूछा जाता है। आज सदन में दो महत्वपूर्ण स्टेटमेंट होने थे। एक पोत परिवहन, सडक परिवहन और राजमार्ग मंत्री श्री टी०आर० बालु द्वारा पोर्ट वर्कर्स के लिए प्रोडिक्टिविटी अवार्ड के बारे में था। उस पर हमारे सदन के जागरूक सदस्य कुछ प्रश्न क्लैरीफिकेशंस के रूप में पूछना चाहते थे। दूसरा एक महत्वपूर्ण मुद्दा "एम्स" मैं डाक्टर्स की स्ट्राइक से संबंधित था। उन डाक्टर्स को पिछले तीन वर्षो से डिग्रियां नहीं मिल रही थी। हमारे विद्वान डाक्टर अन्बमणि रामदास जी ने उस बारे में एक रास्ता निकाला और उस के लिए स्टेटमेंट दिया। उस बारे में भी लोग जानना चाहते थे और हमारे माध्यम से सारा देश जानना चाहता है कि "एम्स" में क्या हो रहा है। मेरा इतना ही कहना था कि बाढ़ की स्थिति पर सिर्फ 8 सदस्य बोलने वाले है। वे 8 सदस्य साढ़े 5 बजे तक बोल लें और यह समाप्त हो जाए। क्योंकि यह चर्चा 14 तारीख से चली आ रही है, उस के बाद इस स्टेटमेंटा को ले लिया जाए। सदन को स्टेटमेंट के ऊपर होने वाले क्लैरीफिकेशंस के अधिकार से वंचित न किया जाए और इस सदन के माध्यम से देश को वंचित न किया जाए। बस इतना ही मेरा कहना था, पर इस में जो तिक्तता या जो गर्माहट सदन में पैदा हुई, उस के लिए मैं दुखी हूं। ऎसा नही होना चाहिए । मुझे इस सदन में काम करते 20 वर्ष हो गए, किंतु मेरा हमारे संसदीय कार्य राज्य मंत्री जी से सिर्फ इतना ही कहना है कि अपने मंत्रियों को सिर्फ इतना ही समझा दिया करें कि सदन सर्वोपरि है। सदन से ज्यादा जरूरी और कोई काम नहीं होता है। सदन में किसी सवाल का जवाब देना ही सब से उच्च है। यहां आकर सिर्फ अपना स्टेटमेंट दे जाना और चले जाना ही कर्त्तव्य का पालन नहीं है। उस कर्त्तव्य का निर्वहन करना है तो सदन को अवगत कराना और सदन को अवगत कराते वक्त सारे देश को अवगत कराना ही उन का धर्म है। मैं समझता हं कि आइंदा से मंत्री महोदय लोग इस का पालन करेंगे।

SHRI V. NARAYANASAMY: Sir, before the House was adjourned, I regret for what has happened. But, I would like to submit something about the procedure and everything that we have been discussing. The institution of the Chair and its dignity are to be upheld by the hon. Members. That is very important and in this House, I have been seeing that the authority of the Chair has to be not only upheld but has also to be kept in highest esteem by the hon. Members. But, I am pained to say that it is not being observed by some Members of this House. Therefore, Sir, today. I would like to submit in this august House, with authority that unless and until we maintain the dignity and decorum of the Chair, we will not be able to follow the system. Whatever happened and the kind of feeling which the hon. Deputy Chairman had, we all feel sorry for that. Not only that; we all apologise to you for what had happened. You should forget it and come back and take the Chair.

श्री सीताराम येचुरी (पश्चिमी बंगाल) : सर, अगर परमीशन हो । ...(व्यवधान)... सर, जी भी हुआ, यह दुर्भाग्यपूर्ण है, इस बात का जिक्र हमारे माननीय मंत्री महोदय ने पूरे की तरफ से किया और विपक्ष की तरफ से भी यह बात आई कि उनको खेद है कि इस तरीके की बात न हो । यह एक इत्तफाक था कि उस समय हम सदन में नहीं थे, लेकिन जो सुनने

में आया जो भी यहां पर हुआ, वह सच में इस सदन की मर्यादा और इस सदन की परंपरा को कोई खूबी नहीं देता है। अगर माननीय उपसभापति जी को मानसिक चोट लगी है और उनके जजबात पर चोट लगी है, तो इस माफी की मांग कर, हम आपके माध्यम से आग्रह करेंगे की वे भी इस माफी को सदन की तरफ से स्वीकार करें और अपनी चेयर पर आएं, ताकि यह मामला जो है सही ढ़ंग से सेटल हो जाए।

एक माननीय सदस्य: सर, सारा हाऊस ऐसा चाहता है।

THE VICE-CHAIRMAN (SHRI PRASANTA CHATTERJEE): The entire House has expressed regret and we all agree that the dignity of the House Shold be maintained by all of us. So, on your behalf, I will go and ask the hon. Deputy Chairman to preside the Chair. The Short Duration Discussion will continue. Shri Chandra Sekar Reddy will speak.

[MR. DEPUTY CHAIRMAN in the Chair]

MR. DEPUTY CHAIRMAN:.Now, I would like to take the sense of the House regarding clarifications because six or seven hon. Members are still remaining all this discussion which is pending for a very long time. If you want the clarifications now itself, the Ministers are present or we can take it up tomorrow. I would like to take the sense of the House.

श्रीमती सुषमा स्वराज (मध्य प्रदेश) : सर, अगर मिनिस्टर्स को असुविधा है, तो कल इन पर क्लैरीफिकेशन ले लें और आज फ्लड पर चर्चा खत्म करा दें।

SHRI T.R. BAALU: Sir, we are not inconvenienced. We are very much here. Knowing fully our responsibility, we came back. We have got lot of work in the other House also.

MR. DEPUTY CHAIRMAN: That is not the point.

SHRIMATI SUSHMA SWARAJ: Will we take it up tomorrow?

SHRI T.R. BAALU: Sir, tomorrow, I have to attend the SAARC conference. I will not be available. I am sorry. ...(*Interruptions*)...

श्री सुरेश पचौरी: सर, अगर पूरा सदन इससे सहमत हो, तो किसी और दिन इस पर क्लैरीफिकेशन के लिए तय कर लेंगे।...(व्यवधान)... पहले भी कई बार ऎसा हुआ है।

श्रीमती सुषमा स्वराज : हेल्थ मिनिस्टर का कल डे है, तो कल हेल्थ मिनिस्टर तो यहां होंगे ही...(व्यवधान)...

MR. DEPUTY CHAIRMAN: You have other business also. That is the point.

श्री सुरेश पचौरी : कल स्वास्थ्य मंत्री जी को उस सदन में जाना है।...(व्यवधान)...

श्रीमती सुषमा स्वराज: स्वास्थ्य मंत्री जी को उस सदन में जाना है, तो चले जाएं। उनका कल हमारे सदन में दिन है, कल हम उनसे पूछ लेंगे।...(व्यवधान)...

श्री उपसभापति : हां, कल पूछ लेंगे।...(व्यवधान)...

श्री सुरेश पचौरी : सर, मेरी प्रार्थना यह है ...(व्यवधान)...

SHRI T.R. BAALU: Sir, I am sorry. Tomorrow, I won't be available throughout the day.

MR. DEPUTY CHAIRMAN: The time for seeking clarifications can be fixed on some other day.

श्री सुरेश पचौरी: वह किसी और दिन कर लेंगे।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Now, Shri Ravula Chandra Sekar Reddy.

SHORT DURATION DISCUSSION (CONTD)

On Heavy floods in various parts of the country and relief measures undertaken by the Government

SHRI RAVULA CHANDRA SEKAR REDDY (Andhra Pradesh): Thank you, Sir. at last, we could come back to the normal business. The request for having a debate on floods is pending for a long time. The debate was initiated by Kalraj Mishraji. We are experiencing floods every year. In some part or the other, we are experiencing floods. Since many Members have spoken about their experiences regarding the floods in various States, I will confine myself to the problems being faced by my own State, Andhra Pradesh.

Sir, during the recent floods, about ten lakh people are affected in my own State, Andhra Pradesh. Sir, 65 persons died in the aggravated flood situation in the State; 14 districts were badly affected; out of them, Kurnool is the worst affected, Sir. Kurnool District in the Rayalaseema area is the worst affected. Apart from Kurnool, East Godavari and West Godavari, Guntur, Prakasam, my own District Mehboob Nagar and Krishna are badly affected by virtue of these unprecedented floods in my State. Sir, about 48,000 cattle were lost, and 13,450 house are fully damaged. According to my information, about 1,87,000 houses are partially damaged by virtue of these floods. We are experiencing cyclones, floods and tsunami, and it has become a regular affair. We are losing a lot of crops and a huge national wealth. Sir, I would request the hon. Minister, apart from concentrating on long-term measures, to concentrate on the temporary measures also.

Sir, this interlinking of rivers, according to me, is most essential. The work started by Mr. Suresh Prabhu as Chairman of that organisation is incomplete. That has to be completed. On most of the occasions, farmers are the worst affected people by virtue of these floods, and whenever there is a calamity, we will be sending a Central team to the State. Sir, it is not- that just the visit of the Central team is delayed, but their submission of report is delayed too, and nobody knows what ultimately happens to the report. I would request the hon. Minister to also revive the guidelines of NCCF (National Calamity and Contingency Fund). The guidelines should be revised. Though there is a partial revision of these guidelines, I would request the Minister to modify these guidelines according to the present needs.

Sir, sea-erosion is another big problem. In my State, places like Kakinada and Vizag are badly affected by virtue of these sea-erosions, silting of rivers and erosion of seabeds. As the riverbeds are filled with sand, there are instances when the